



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, KOLKATA

MA. 140/2017 with OA. 1453/15

PARTICULARS OF THE APPLICANTS:

1. Shri Tuhin Kar, Son of Late Kalipada Kar, aged about 59 years, working as A. O. residing at Village & P.O. - Manaspur, Via Baruipur, District Hooghly, West Bengal, Pin Code 712123
2. Sri Santa Chatterjee, son of Late Siva Ram Banerjee, aged about 59 years, Working as S.A., residing at 62/36A, Haripada Dutta Lane, Kolkata 700 033
3. Sri Sisir Kumar Bepari, son of Late Rahini Kumar Bepari, aged about 59 years, working as S. A. , residing at Village & P.O. - Bally, Durgapur, Behind Old SBI, Howrah 711205
4. Sri Salil Kumar Mondal, son of Late Manick Chandra Mondal, aged about 58 years, working as S. A., residing at 30H, Nabalia Para Road, P.O. Barisha, Kolkata 700 008

.....APPLICANTS

VERSUS -

1. The Union of India, through the Secretary, Ministry of Communications, Department of Posts, DakBhawan, SansadMarg, New Delhi 1

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- II. The Director (Budget), Ministry of Communications, Department of Posts, DakBhawan, SansadMarg, New Delhi - 1
- III. The Assistant Director General (PA-Admin), Department of Posts West Bengal Postal Circle, P-36, Chittaranjan Avenue, YogayogBhavan, Kolkata 700 012
- IV. The Secretary, DOPT, Government of India, Ministry of Personnel, Public Grievance & Pensions (Department of Personnel & Training), 3rd Floor, LokNayakBhavan, Khan Market, New Delhi 110 003.
- V. The General Manager (PAF), Department of Posts West Bengal Postal Circle, P-36, Chittaranjan Avenue, YogayogBhavan, Kolkata 700012
- VI. Uma Shankar Chakraborty, SA at present working as ~~Office~~
Accountant in the Officer of General Manager, Postal Accounts
(Finance), West Bengal Postal Circle, Kolkata 700012
- Amend. 7th para
re order passed
of 11th. 11. 1991.*
- VII. Sunil Chandra Biswas
- VIII. Uday Narayan Roy.RESPONDENTS
- Amend. 7th para
of 11th. 11. 1991.*

Ud

No. M.A. 350/00140/2017
O.A. 350/01453/2015

Date of order: 19.7.2017

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. B.P. Manna, Counsel

O R D E R (Oral)

Per A.K. Patnaik, Judicial Member:

1. Heard Mr. A. Chakraborty, Ld. Counsel appearing for the applicants and Mr. B.P. Manna, Ld. Counsel appearing for the official respondents.

2. The applicants have filed a memo seeking withdrawal of the instant O.A. along with liberty to make a comprehensive representation addressed to respondent No. 5. I find that on ~~an~~ earlier occasion i.e. on 23.6.2016 a Division Bench of this Tribunal has allowed the applicants to implead the names of their juniors in the instant O.A. and after that it was observed that some amendments were carried out but in black ink, which is also not permissible.

3. However today by filing a memo when the applicants sought liberty of this Tribunal to withdraw this O.A. to make a comprehensive representation, I do not think it will be prejudicial to either of the parties if the O.A. is allowed to be withdrawn and the applicants are granted liberty to prefer a comprehensive representation annexing all the required documents addressed to respondent No. 5 and, if any such representation is preferred within a period of two weeks from today, then the respondent No. 5 may consider the same as per rules and regulation in force and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. I make it clear that I have not gone into the merits of the matter and all points are kept open for the respondent No. 5 to consider the same as

W.A.

per the rules and regulations in force.

5. With the aforesaid observation, this O.A. and M.A. stands disposed of.


(A.K. Patnaik)
Judicial Member

SP